CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 436/MP/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement/ execution of the Commission's order dated 27.1.2020 read with the Corrigendum order dated 4.2.2020 in Petition No. 266/TT/2018 directing the payment of the transmission charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission assets.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL)
Respondents	:	Madhya Pradesh Power Transmission Company Limited (MPPTCL) and Another
Date of Hearing	:	**6.10.2026**
Coram	:	Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Shubham Arya, Advocate, PGCIL Ms. Harsha Parakh, Advocate, PGCIL

Record of Proceedings

The matter was heard through video conferencing.

2. The learned counsel for the Petitioner submitted that the present Petition has been filed for the execution of the Commission's order dated 27.1.2020, read with the Corrigendum order dated 4.2.2020, in Petition No. 266/TT/2018. He further submitted that Appeal No. 47 of 2026 is pending before the Appellate Tribunal for Electricity (APTEL) against the Commission's order dated 27.1.2020, read with the Corrigendum order dated 4.2.2020. However, there is no stay on the present Petition.

3. After the hearing, the Commission directed as under:

a) Admit and issue notice to the Respondents; and

b) The Respondents to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within one week thereafter.

4. The Petition will be listed for hearing on **19.11.2026**.

By order of the Commission

Sd/
(T. D. Pant)
Joint Chief (Law)